

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**Core 3, 7<sup>th</sup> Floor, Scope Complex, New Delhi – 110 003.**  
**(Tele No. 24364911 FAX No. 24360010)**

**No. L-7/25(6)/2004-CERC**

**New Delhi, the 18<sup>th</sup> April, 2007**

**NOTIFICATION**

In exercise of powers conferred under Section 178 of the Electricity Act, 2003 (36 of 2003), and all other powers enabling it in this behalf, the Central Electricity Regulatory Commission hereby makes the following regulations to further amend the Indian Electricity Grid Code (hereinafter referred to as “the Grid Code”), namely:-

1. **Short title and commencement:** (1) These amendments may be called the Indian Electricity Grid Code (Amendment), 2007;  
(2) These amendments shall come into force on and from the date of their publication in the Official Gazette.
  
2. In Para 1.3 (ii) of the Grid Code, for the words “an STU/SEB” the words “an SEB” shall be substituted.

Sd/-  
(K.S. Dhingra)  
Chief (Law)

**Note**

The Indian Electricity Grid Code was notified in Gazette of India (Extraordinary) Part III, Section 4 on 17.3.2006 and were amended by notification published in the Gazette of India (Extraordinary) Part III Section 4 on 28.8.2006 and were further amended by notification published in the Gazette of India (Extraordinary) Part III Section 4 on 13.12.2006.